Appellate Tribunal for Electricity Appellate Jurisdiction

Appeal No.70 of 2006 & IA 50 0f 2006

Present - **Hon'ble Mr Justice Anil Dev Singh - Chairperson**

Hon'ble Mr A.A. Khan – Technical Member

M/s Regency Aqua Electro & Motel Resorts Ltd.

Appellant

Versus

Uttranchal Power Corporation Ltd.

Respondent

Counsel for the Appellant : Mr. Vijay Hansaria, Mr. Pramod Dayal

& Ms Sneha Kalita,

Counsel for the Respondent : Mr. M.G. Ramachandran, Ms Saumaya Sharma

& Ms Taruna Baghel.

<u>Dated 23rd May, 2006</u>

Order

The learned senior counsel, Mr. Vijay Hansaria, points out that the impugned

tariff Order for the period 2005-06 was operative only up to March 31, 2006, and

therefore, it will not be worthwhile to pursue the appeal. He states that the pleas and

contentions raised in the instant appeal and such other pleas and contentions as are

available to the appellant in law should be considered by the Uttaranchal Electricity

Regulatory Commission, for determining the tariff of the appellant for the year 2006-07.

The learned senior counsel in view of the stand taken by him and on the instruction of his

client wishes to withdraw the appeal.

B Singh/surekha

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Having regard to the candid statement of the learned senior counsel for the

appellant we dismiss the appeal as withdrawn, but with a direction to the Uttaranchal

Electricity Regulatory Commission that the Regulatory Commission shall consider all the

pleas and contentions of the appellant as are permissible in law while determining tariff

for the year 2006-07. Before the Uttaranchal Electricity Regulatory Commission, the

appellant will be at liberty to select any of the options, which may be available to it as per

the orders of the Regulatory Commission including the order ON APPROACH TO

INITIAL TARIFF FOR NEW HYDRO GENERATING STATIONS WITH CAPACITY

OF 1-25 MW, DATED 10.11.2005, or on the basis of the actual admissible cost of the

appellant in accordance with the provisions of the Electricity Act 2003. In case the

appellant files application for interim relief in the tariff application for the year 2006-07

for determining interim tariff, pending the disposal of the tariff application, the interim

application shall be considered by the Regulatory Commission and decided within a

period of one month from filing of the same.

(Mr. A.A. Khan)

Technical Member

(Mr. Justice Anil Dev Singh)

Chairperson

Dated: 23rd May, 2006.

B Singh/surekha